

Delhi. The brief details of the representation are as follows:

Sultanpur Dabas:

158 Harijans were allotted agricultural land on 14-6-1975 by the Gaon Panchayat and allotment certificates were given to them and rent for one year also charged. Possession of the land was not given to the allottees and ultimately they were told that the land could not be utilised for cultivation.

Jonti:

The landlords in the village have illegally grabbed plot Nos. 336 to 339 and 341 to 344 of the village in which the common well, animal sheds etc. built by the Harijans are located.

Bankner:

About two years back, Rs. 45/- each had been paid by 700 Harijans for allotment of house-sites but they were allotted house-sites at a distance from the village and the land near the village had been grabbed by the landlords.

The position with regard to the points made in the representation is as follows:—

1. **Sultanpur Dabas.**—The Gaon Panchayat allotted Gaon Sabha land to 158 Harijans but subsequently it was found that the land was being used for afforestation and the then Lt. Governor passed order to keep the area as green and therefore possession could not be given to the Harijans. The question of refunding the lease money to the Harijan is under consideration of the Gaon Panchayat.

2. **Jonti.**—The plots mentioned in the memorandum fall in Khasra Nos. 701, 702, 703, 704 and 732 prior to consolidation operations which are now going on in the village and the revenue records do not bear any entries with regard to the possession of these lands by the Harijans but only show the area as vested in the Gaon Sabha. This land has been carved out into

plots to be used for residential purposes by the villagers and 114 landless persons are being given plots. The well mentioned has been earmarked separately for the use of the Harijans and there are no sheds on the lands referred to.

3. **Bankner.**—850 residential plots were distributed by the Gaon Panchayat among the landless and the Harijans in 1976. That Harijans have not taken possession of the land contending that it is too far away from their Basti. Gaon Sabha land available adjacent to the Abadi is too small to accommodate even a small number of persons.

12.00 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER PREVENTION OF CRUELTY TO ANIMAL ACT, 1960, PRODUCE CESS ACT, 1966 AND ESSENTIAL COMMODITIES ACT, 1955.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table:—

- (1) A copy of the Prevention of Cruelty to Animals (Registration of Cattle Premises) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 161 in Gazette of India dated the 13th January, 1979 under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-4216/79].
- (2) A copy of Notification No. G.S.R. 212(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1979 specifying the duty of excise on Oils

extracted from oil-seed crushed in any mill in India issued under section 3 of the Produce Cess Act, 1966. [Placed in Library. See No. LT-4217/79].

- (3) A copy of Notification No. G.S.R. 211(E) (Hindi and English versions) published in Gazette of India dated the 8th March, 1979 containing directions to manufacturers regarding distribution of fertilisers in the States/Union territories/Commodity Gardens during Kharif, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4218/79].

NOTIFICATION UNDER ANTIQUITIES AND ART TREASURES ACT, 1972, ANNUAL REPORT OF THE REGIONAL ENGINEERING COLLEGE, WARANGAL, FOR 1977-78, REVIEWS ON AND ANNUAL REPORTS ON UNIVERSITY GRANTS COMMISSION FOR 1977-78 AND INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI FOR 1977-78 AND A STATEMENT FOR DELAY IN LAYING THE REPORT OF UNIVERSITY GRANTS COMMISSION.

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(DR. PRATAP CHANDRA CHUN-
DER): I beg to lay on the Table:—

- (1) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 564(E) in Gazette of India dated the 30th November, 1978 together with the corrigenda thereto (Hindi versions) published in Notification No. G.S.R. 207 dated the 10th February, 1979, under sub-section (3) of section 31 of the Antiquities and Art Treasures Act,

1972. [Placed in Library. See No. LT-4219/79]

- (2) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal for the year 1977-78 along with the Audited Accounts. [Placed in Library. See No. LT-4220/79].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1977-78 under section 18 of the University Grants Commission Act, 1956.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1977-78. [Placed in Library. See No. LT-4221/79].

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1977-78.

- (ii) A copy of the Review (Hindi and English versions) on the working of the Indian Council of Social Science Research, New Delhi, for the year 1977-78.

- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the report at (i) above.

[Placed in Library. See No. LT-4222/79].

**English version of the Report
December, 1978.

was laid on the Table on the 22nd